

Domchanch and M/s. C. H. (P) Ltd. P. O. Jhumritilaya are habitual defaulters under the Employees' Provident Fund in Bihar region ;

(b) whether the above noted companies and others have not deposited even the workers' share of Provident Fund contributions which have been deducted from their salaries ; if so, the arrear amount involved ;

(c) whether criminal cases under Sec. 406 and 409 I. P. C. have ever been filed against them ; if so, when and the particulars thereof ;

(d) whether some of the cases filed under Sec. 406 and 409 I. P. C. in Bihar region for P. F. default have failed because of irregularities in the complaint petition itself and if so, the particulars of the cases having failed ; and

(e) the action being taken against those erring and irresponsible officers on whose account those cases failed ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (e). The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the Central Government. The Provident Fund authorities have reported that the information is being collected. It will be laid on the Table of the Sabha in due course.

Azhikode (Ernakulam) Sea Mouth closed due to deposit of Silt

7945. SHRI VAYALAR RAVI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that the Azhikode (Ernakulam) sea mouth has closed due to the deposit of silt and the entire fishing industry of the area has come to a stand still ; and

(b) if so, the steps taken to remove the silt ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASABH P. SHINDE) : (a) A sand bar has formed at the entrance of the Azhikode Sea Mouth. As a result fishing vessels have to take a circuitous route to the sea. This has

adversely affected fishing activity in the area, and there have been representations from the fishing industry in this connection.

(b) The Government of Kerala have been making efforts to obtain a dredger on loan from the Cochin Port Trust and other organisations. As there is a shortage of dredgers, and available dredgers which are suitable for this work are heavily committed on other important projects, it has not been possible to obtain a dredger so far. The Government of Kerala have since finalised arrangements to purchase a dredger at an estimated cost of about Rs. 1.5 crores. Pending manufacture of the dredger, efforts are being continued to obtain a dredger on loan.

मोहन प्रिटिंग प्रेस उज्जैन

7946. श्री कूल चन्द्र वर्मा : क्या श्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) मोहन प्रिटिंग प्रेस, उज्जैन तथा दैनिक "अवन्तिका" की ओर कर्मचारी भविष्य निधि के अशदानों की कितनी राशि बकाया है और उसे वसूल करने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ; और

(ख) क्या दैनिक "अवन्तिका" तथा उक्त प्रेस के प्रबन्धक अपने कर्मचारियों को स्थायी नहीं करते, जिससे कि कर्मचारी भविष्य निधि अशदान जमा न करवाने पड़ें और यदि हा, तो हम अनियमितता को दूर करने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

श्रम और पुनर्वासि मंत्री (श्री आर० के० झाडिलकर) : कर्मचारी भविष्य निधि के प्रशासन की जिम्मेदारी कर्मचारी भविष्य निधि और परिवारिक पेन्शन निधि अधिनियम, 1952 के अधीन बनाये गये न्यासियों के केंद्रीय मंडल की है और केन्द्रीय सरकार से इसका सीधा सम्बन्ध नहीं है ।

(क) और (ख) . भविष्य निधि के प्राधिकारियों से सूचना दी है कि मोहन प्रिटिंग प्रेस